

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3912
ANSWERED ON:20.03.2015
MONEY LAUNDERING
Taslimuddin Shri

Will the Minister of FINANCE be pleased to state:

- (a) the number of cases registered by Enforcement Directorate for alleged money laundering during each of the last three years and the current year particularly in Maharashtra;
- (b) the amount of revenue loss to the Government exchequer on account of said money laundering;
- (c) whether the Government has initiated any action against the accused;
- (d) if so, the details thereof, case-wise;
- (e) if not, the reasons therefor; and
- (f) the other steps including preventive measures taken/being taken by the Government to curb the practice of money laundering in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a): The number of cases registered by the Directorate of Enforcement under the Prevention of Money Laundering Act, 2002 (PMLA) for alleged money laundering offences during last three calendar years and current year is as under:

Region	2012	2013	2014	2015 (upto February, 2015)
Maharashtra	16	18	21	3
Rest of India (excluding Maharashtra)	196	125	147	31
Total	212	143	168	34

(b) : No such revenue loss to Government exchequer can be quantified.

(c) to (e) : During the above mentioned period, the value of assets attached by the Directorate of Enforcement under PMLA is around Rs. 6575 crore.

(f): Amendments have been made in the year 2012 in PMLA to strengthen the legislative and administrative framework of the country to prevent money laundering.